

Application of Family Planning and Hindu Code Act to all Communities

194. SHRI SHRIKISHAN DODI:

SHRI P. GANGADEB:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the Health Ministry has shown its concern over the rapid growth of the religious minorities than of the majority of Hindu community as brought out by the Census 1971;

(b) if so, whether the Census shows failure of family planning in the country; and

(c) whether in view of this, Government are considering to make the Hindu Code Act applicable to all communities?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (a) and (b). According to 1971 Census, the growth rate of minority communities has been higher during the decade 1961-71 as compared to that of the Hindus. This does not, however, show failure of family planning in the country. The differential in the growth rate of various communities with higher growth rate of minority communities was also there during the decade 1951-61 as shown by 1961 Census when there was very little family planning programme. The programme started with accelerated tempo only since 1965-66. The total number of births averted as a result of family planning efforts up to 1971 was 7.4 million only. This programme which in fact has been accepted by all communities could not have made any significant contribution to the differential growth rate of the various communities during 1961-71.

The population growth rate among various religious communities is the net result of birth, death and migration rates besides rate of conversion from one religion to another, while family planning contributes to the reduction of the birth rate only. The Census authorities have still to work

out the birth and death rates for the decade 1961-71.

(c) While monogamy and polygamy may give rise to differential sizes of individual family, they make no impact on the growth rate of a community, which is derived from the total number of married women in that community between the ages of 15-45. Hence the application of the Hindu Code Act to other communities will not affect their growth rate.

Review of progress of Cooperative Movement during 1968-70

195. SHRI SHRIKISHAN MODI:

SHRI P. GANGADEB:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether attention of the Ministry of Agriculture has been drawn to the recent review which covers the progress of the cooperative movement in 1968-69 and 1969-70 made by the Reserve Bank of India; and

(b) if so, whether they have pointed out certain defects which still persist in the cooperative movement in India?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) (a) and (b). Yes, Sir.

28th Session of The Council of Inter Governmental Maritime Consultative Organisation Held in London during May, 1972

196. SHRI SHRIKRISHAN MODI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether a three member delegation represented India at the 28th Session of the Council of the Inter-Governmental Maritime Consultative Organisation held in London from 23rd to 26th May, 1972;

(b) if so, whether the problems of sea pollution by oil and other hazardous substances were discussed; and

(c) if so, the main features thereof?